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West Bengal Legislative taken by them. Nobody takes notice of that. I have repeatedly urged at the level of the Lt. Governor that this money should be to the State of Delhi because money is re-invested in that State. But nobody listens. Therefore, the issue is, apart from what the other Members have said, it should also be considered whether the money which is obtained out of conversion charges, ground rents and should be given by the Central Government back to the Union Territory so that it is utilised for the people of Delhi. Already, the population of Delhi has gone up to 110 lakhs.

Thank you very much, Sir.

situation goes on like this?

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Gopalsamy. Not present. Mr. Nilotpal Basu...(Interruptions)

What are we going to do if the

प्रो० विजय कुमार मल्होता: उसका क्या हुन्रा जो मैंने उठाया था दिल्ली के प्लान के बारे में ? 8—9 दिन रह गये हैं इन 8—9 दिनों में क्या हो ॥ ? प्राइम मिनिस्टर ग्रौर होम मिनिस्टर एश्योर कर चुके हैं।

Some Minister should come forward and respond...(Interruptions)

उसका हम्रा क्या ? (व्यवधान)...

श्री जगदीश प्रसाद माधुर: मुझे लगता है ब्यूरोक्रेसी कर रहे हैं । व्यवधान) सरकार को एक्शोरेंस देना चाहिए।

प्रो॰ विजय कुमार मल्होता: दिल्ली के चीफ मिनिस्टर से कह दिया, प्राइम मिनिस्टर ने कह दिया ,प्रणब मुखर्जी ने कह दिया । (ब्यवधान) यह कहा से भायेगा?

उपसभाध्यक्ष (श्री सुरेश पचौती) : भ्रापकी फीलिंग कन्वे कर देंगे। (व्ययधान) Telecommunication
PROF. VIJAY KUMAR MALHOTRA: Sir, let some Minister respond.
इस बारे में कोई डिसिजन होना
चाहिए । (व्यवधान) यहाँ मिनिस्टर
बैठे हुए हैं उनकी तरफ से कोई जवाब
ग्राना चाहिए । (भ्यवधान) ।

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, the Home Minister is not here. We can convey their sentiments to the Home Minister...(Interruptions)

कि कि समसीश प्रसाद माधुर : लेंटीमेंट कन्वे करने की बात नहीं है । गवर्ममेंट की कहि कही हैं . . (अयरधान)

ि श्री चतुरानन मिश्र (जिहार) : मैं श्रपने को एसोशिएट करता हूं। दिल्ली का मामना है इस पर गम्भीरता से विचार करना चाहिए।

RE: DISHONOURING OF THE WEST BENGAL STATE LEGISLA-TURE BY THE DEPARTMENT OF TELECOMMUNICATIONS

SHRI NILOTPAL BASU (West Bengal): Mr. Vice-Chairman, Sir, the issue which I would like to raise is a very important one.

In fact, with a heavy heart, I am raising this issue. The issue pertains to the federal character of country and to the very blatant violation by the Government of principles of federal functioning. Sir, as you know, for a better functioning of the Department of Telecommunications, Telephone Advisory Committees have been formed the Department of Telecommunicat ions. Government of India, Now, in the constitution of these Committees, there is a component οť nomination of elected MLAs of

West Bengal Legislative respective circles. As far as formation of the Calcutta Telephone Adisory Committee is concerned, 9th May, 1994, a communication was sent to the West Bengal Assembly asking the Speaker to nominate four Members to the Calcutta Telephone Advisory Committee. A reminder to this effect was again sent to Assembly on the 16th of May. On 27th May, the Secretary of the West Bengal Legislative Assembly. behalf of the Speaker, intimated to the Telecommunication Department that four MLAs, three MLAs belonging to the Left Front one MLA belonging to the Congress Party, would be nominated in the MLAs quota of the Telephone Advisory Committee. On the August. Assembly again gave a reminder to the Telecom Department stating that out of those recommended by the Speaker, two MLAs belonging to the Left Front had not received any intimation from them Subsequently on 23rd November, i.e., three months after the reminder of the Assembly of the 25th August, the Telecom Department wrote a letter to the West Bengal Assembly stating that seven had been nominated. But of these seven MLAs, six MLAs belong to the Congress-I and one belongs to the Left Front, Here I am not drawing your attention to the numerical composition of the West Bengal Assembly. Everybody knows the way we are represented in the Rajya Sabha. From this, everybody knows the representation of the Left Front and the Congress-I in the West Bengal Assembly. We have forwarded recommendations of the Speaker οf the Assembly and from Delhi, the Department of Telecommunications had sent these amendments. They asked us to send four names and we sent four names. Seven people are nominated and six of them belong to

Telecommunication

the Congress I and the remaining one belongs to the Left Front. The Deυf partment Telecommunications mentioned that one of the names recommended was not existing in the list of MLAs of the West Bengal Assembly. One particular Congress-I MLA Shri Somendar Chatterjee, informed the DOT that he had been nominated. The entire thing was done in the most non-transparent manner. Not only this, it involves the dignity of the Legislative Assembly This is the Council of States, We are talking of co-operation. We are talking in terms of honouring federal set-up in this country. are recognising the fact that there are political forces in different parts of the country running the Governments. The issue which I have raised is a very serious issue. The point is, how has this happened? The point is we want to know the names of people in other categories who are on Telecom Advisory Committee. There are other people from social service, doctors, etc. In one form or the other known Congress-I loyalists are being nominated to the Advisory Committee under different categories. We want the Government to react to his. We want the Government to find out from the Ministry of Telecommunications how this has happened, I don't know if it is the kind of treatment that the State Assemblies are going to get. I think this is an issue which should be considered cutting across the party lines because it concerns the dignity honour of the Parliamentary system as such. When the recommendations of the Speaker can be trampled upon so blatantly, I don't know what happens tomorrow to the dignity and powers of the Legislative Assemblies. They will also stand dishonoured. Mr. Vice-Chairman, the Minister should react. The issue calls for a specific reply and a specific condemnation by all cutting across the party lines. I would like the other Members also to respond to this cutting across the party lines.

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SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Mr. Vice Chairman, I am not accussing anybody. The issue cropped up because the Government has not framed any norms in respect of nominations. If some norms were framed in regard to nominations to the Advisory Committees, this would not have happened ... (Interruptions) What I feel is that the Government should come forward and give an assurance to this nation through this august House that they are going to frame some norms by which nominations would be made to the Advisory Committees. Otherwise, problems like this will continue to occur .. (Interruptions)

SHRIT. A. MOHAMMED SAQHY: (Tamil Nadu): Mr. Vice-Chairman, this problem is not confined to the Advisory Committees only. Even at the district level, the sitting MPs are not involved. Only the Congress-I people are involved. The Members of Rajya Sabha are also left out of the district level committees. (Interruptions)...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please take

SHRI S. VIDUTHALAI VIRUMBI: Mr. Vice-Chairman, there is no response from the Government. Even on important issues, the Government would not like to respond. It is not fair. Unless and until some norms are framed, this menace will continue for ever ... (Interruptions)...

SHRIMATI MARGARET ALVA: Mr. Vice-Chairman, I am not talking ... (Interruptions)

DR. BIPLAB DASGUPTA: Mr Vice-Chairman, may I make a small point? (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRIMATI MAR-GARET MLVA): Mr. Vice-Chairm Sir, 1 am not talking about what has happened in this case because I am not competent to talk of MLAs... (Interruptions).. One minute. I cannot respond to the present issue. But I think it is very unfair on the part

Telecommunication

of the Members of Parliament to say that they had not been included because I had personally looked into this aspect I can say this with confidence because I had personally gone through the nominations of the Members of Parliament to various

District Telephone Committees, And, in

every case where there is a local MP.

his name is there...(Interruptions)

PROF. VIJAY KUMAR MALHO.
TRA: Not in Delhi?

SHRIMATI MARGARET ALVA: We have done it even in Delhi. There are six zones I think. We have put the local MPs in the Committees. In many cases, like in the case of Punjab where we found that there was no local MP. (Interruptions) where the local MP of the Rajya Sabha was not there in a particular constituency, the MP residing the adjoining constituency was nominated for that area.

PROF. VIJAY KUMAR MALHO-TRA. Even Rajya Sabha Members?

SHRIMATI MARGARET ALVA: Even Rajya Sabha Members ... (Interruptions). Please listen to me . (Interruptions) ...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Let her complete (Interruptions)

SHRIMATI MARGARET ALVA: Let me finish. Do not interrupt. In some constituencies, where there are two or three MPs, one has been nominated. We have ensured that every political party of that particular. State has been given equal representation—may be, one in one District, and in the other. I have made sure

West Bengal Legislative
of this because I have personally
seen the list of nominations of MPs
to these Telephone Committees...
(Interruptions)...

SHRI SATYA PRAKASH MALA-VIYA: What about U.P.? (Interruptions)

श्री जगदोश प्रशाद साथुर . राज्य सभा के मैम्बर्स का नहीं दिया गया है (अयवधान)

उपसभाध्यक्ष (मुरेश पचौरी) उन्होंने कहा है जो रह गये है उसको देखेंगे। (स्थवधान)

SHRIMATI MARGARET ALVA: I want to say that there are two Members of the Lok Sabha and one of the Rajya Sabha on each one of these committees. So each Rajya Sabha Member, who belongs to that area, has been nominated to the Committee. But if there are three or four Members from one area, only one of them has been nominated. (Interruptions). I am prepared to show the list to the leaders of all the political parties here and satisfy them ... (Interruptions)

PROF'. VIJAY KUMAR MALHO-TRA: Please do.

SHRIMATI MARGARET ALVA: I have personally seen to this. (Interruptions)

SHRI ASHOK MITRA (West Bengal): Mr. Vice-Chairman, I have great admiration for the Minister of State for Parliamentary Affairs But what she just said has no relevance to what my colleague ... (Interruptions)

SHRtMATI MARGARET ALVA: No. I said that I am going into.. (Interruptions)

SHRI ASHOK MITRA: I have lisened to you. Why can't you, Madam. listen to me for a couple of minutes?

It is a very specific problem and complaint which my colleague, Shri

 ${\it Tele communication}$

Nilotpal Basu, has raised. A gross misdoing on the part of Ministry of Communications has been performed. What is it that is 'specific'? That is the poient. I am just trying an analogy. There are 16 Members from West Bengal in the Rajya Sabha, of which 15 belong to the Left Front and one to the Congress Party. And, what has been done for representing the Members of Rajya Sabha from West Bengal is that you pick up a ruling party Member and ignore the other 15

You take the composition of the West Bengal Assembly. Out of 294 Members, only 40 belong to the ruling party at the Centre. Out of these 40 Members, 6 are nominated to the Telephone Committee.

Those people who do not represent the people of West Bengal are being put on this Telephone Committee.

If this the way you want to govern, then this country cannot be held together. This is not the way to run a federal policy. You must respect the sentiments of the people of a particular State. Otherwise, this country will distintegrate.

I would, therefore, still appeal to the Minister of Parliamentary Affairs to have a discussion with the Minister for Communications and set right the grave wrong that has been done to the people of West Bengal. Otherwise, even the single representation that you have from West Bengal in Raiva Sabha will dwindle down to zero.

SHRI T. A. MOHAMMED SAQHY: Sir, I want to clear what the Minister has said just now. I want to go on record. In North Arcot Ambedkar district, there is a district committee wherein there are two MPs. One is Mr. R. Jeevarathnam. and the other Shri Akbar Pasha; both are Lok Sabha Members. I am the Raiya Sabha Member from there. My name is not being included. That

West Bengal Legislative is a fact. Sir, throughout Tamil Nadu there is no Rajya Sabha Member in these Committees.

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : माननीय उपसभाध्यक्ष महोदय. माननीय नीलोत्पल बसु ने जो प्रश्न उठाया था वह हमारे देश की संसदीय जनतांतिक व्यवस्था से जुड़ा हुम्रा है ग्रौर जनतांत्रिक व्यवस्था सुनिश्चित कायदे-कानुनों के अनु-सार चलती है। तो यहां पर हमारे दूरसंचार विभाग द्वारा जो कार्यवाही की गई वह निश्चित रूप में संसदीय जनतांत्रिक तौर-तरीके के ग्रन्रूप नहीं है। उपसभाध्यक्ष महोदय, पहले तो दूर संचार विभाग द्वारा पश्चिमी बंगाल की विधान सभा के ग्रध्यक्ष को एक पत्र दिया जाता है भ्रौर उनसे नाम मांगे जाते हैं कि श्राप चार नाम दीजिए श्रौर जब वह चार नाम भेज देते हैं तो उन चारों नामों को खारिज करके दूर संचार विभाग भ्रपनी तरफ से एक ग्रलग नामों का पैनल भेजता है जिसमें 6 नाम सत्तारूढ़ पार्टी के नहीं, बल्कि विपक्ष की पार्टी के जिसके सदन में 294 के हाउस में सिर्फ 40 सदस्य संख्या विपक्ष की पार्टी की है। उसके 6 सदस्यों को नामांकित किया जाता है। यह कौन सी संसदीय जनतांतिक व्यवस्था है ग्रीर किस ग्राधार पर दूर संचार विभाग में इतना साहस हुन्रा कि वह पिक्वम बंगाल विधान सभा के ग्रध्यक्ष द्वारा भेजे गए नामों की सिफारिश को रही की टोकरी में फेंक देता है ? मैं समझना चाहती हूं महोदय, हमारे यहां पर कई साथियों ने यह सवाल उठाया कि उनका नाम नहीं है, उनका नाम नहीं है । यह भी बात उठी कि नाम्ज नहीं बने हुए । मैं यह जानना चाहती हं कि नाम्अंबने हुए हैं या नही यह तो बात इतर है लेकिन यह तो संसदीय जनतात्रिक प्रणाली का नाम्जं हमारी परिपाटियों में ही बला थ्रा रहा है, कम से कम विधान समा का अध्यक्ष अगर नामों की सिफारिश भेजता है तो निश्चित रूप में उसके नामों की सिफारिश को ग्रहमियत दी जाएगी 🔻

मैं संसदीय मंत्री से यह चाहूंगी कि इस तरह का काम दूर संचार विभाग ने Telecommunication
कैसे किया इसकी जांच करेंगी और सदन
को भी इस बात की रिपोर्ट देंगी और
पश्चिमी बंगाल की विधान सभा के ग्रध्यक्ष
को भी इस बात की रिपोर्ट देंगी।

by Deptt. of

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, this is an affront. This is an insult to the West Bengal Legislature. As most of my friends have been saying, this absolutely an insult. You ask the Legislature to nominate and then if you exclude, that is not repre-The Speaker correct. sents the collective wisdom of Legislature in the same way our Presiding Officers here do. If you ask the Speaker, you ask the Assembly indirectly and if you exclude, then that is definiely an insult to the Legislature. It should be a matter of concern for all of us. It is not a question which party is in power. It is an insult to our system.

Secondly, Sir Calcutta Telephones had been out of gear for a long time, of gear. Sir...

SHRI V. NARAYANASAMY (Pondicherry): The employees are involved in trade-unions. The employees are from the CPM party itself.

SHRI GURUDAS DAS GUPTA: Sir if there is any problem the trade unions we are ready to discuss with Mr. Narayanasamy because he is also having trade unions. somewhere. We are ready to discuss. But, that is not the issue, Sir. It is mismanagement, mismanagement at the top. There has been a persistent charge of corruption against senior people. We have saying it and everybody knows it. It is a fact that Calcutta was withbut a director and even the company that was given the responsibility, ran away with the money. I am only saying this because it is only the other side, it is only another aspect of the total mismanagement and absolute absence of

nagement and absolute absence of any rule. Therefore, Sir, I take this opportunity to ask the Government to take steps to ensure discipline in the management of West Bengal Telephones as well as to take up with the Ministry of Communications why abuse and insult has been hurled on the Legislature of West Bengal.

RE: SERIES OF EXPLOSIONS THAT TOOK PLACE IN NEW DELHI

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I wish to draw the attention of the House to the series of blasts that took place last night in Delhi. It is very important to note they took place in the heart of Delhi, i.e., in and around Connaught Place. Nobody knows for sure cause of these blasts. Sir, generally presumed that clogging of some methane gas the sewer pipeline causes explosion but the Police did not preclude possibility of a foul play. I think, the Government should have forward and made a suo motu statement. Even though the Government has failed to do so, I would still demand that the Government should respond with a statement on question just now raised.

श्री जगदीश प्रसाद मायूर : (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, यह तो सौभाग्य था कि एक्सप्लोजन रावि को हुग्रा । यदि यह दिन में हुग्रा होता तो बहुत सी जानें जातीं । यह सच भी है, जैसा माननीय जयपाल रेड़ी जी ने कहा. संदेह यह किया जा रहा है कि यह कोई गैस थी और उसमें कहीं बिजली का तार फंस गया । ग्रव एक ही समय में एक साथ कई जगह में गैस फूटे तो इसमें संदेह होना स्वाभाविक है और खासकर उस समय कि जब लगभग इसी प्रकार की

जापास की एक दुर्घटना के बारे में श्रभी हमने समाचार पढ़ा है। यह श्रत्यन्त श्रावश्यक है कि एक इन्क्वायरी की जाये साइिंग्फिक तीके से, कि वास्तव में यह मीयेन गैस है या श्रन्य कुछ श्रौर है।

in New Delhi

उपसभाध्यक्ष महोदय, इस अवसर पर मैं एक बात ग्रीर कहना चाहुंगा । यह नई दिल्ली म्युनिसपल कमेटी का एरिया है, जिसमें यह दुर्घटना हुई है । **ग्रो**र दुर्भाग यह है कि इस नई दिल्ली म्युनि-सपल कमेटी में कोई भी पापूलर रिप्रजें-टेटिव है ही नहीं । जो नया एक्ट बनाया है, उसमें वहा का लोकल एम.एल.ए. नही है, लोकसभा के मैम्बर को स्वीकार किया गया है, राज्य सभा के मैम्बर जो उस क्षेत्र में रहते हैं उनको रखा नहीं है । तो ऐसे ग्रवसरों पर जब ग्राम ग्रादमी की जान खतरे में होती है तो इसके लिए जिम्मेदार कौन होगा ? क्या उसवा संरक्षण केवल ब्युरोकेट करेंगे ? यह गो नई दिल्ली म्यूनिसपल कमेटी का कानून बना है, उसमें जो पापुलर रिप्रजेंटे-टिव है उनमें किसी को भी इसमें सदस्य रखा नहीं गया है, उनके बारे में सोचा जान: चाहिए ग्रौर उनको स्वीकार किया जान चहिए । उसमें उस क्षेत्र का जो राज्य सभा का मैम्बर हो, लोकसभा का मैम्बए हो, एम.एल.ए. हो, उनको स्वीदार किया जाना चाहिए ब्यूरोक्षेट बैठे हैं, मैं नाम नहीं लेना चाहता, नई दिल्ली म्युनिसियल कमेटी के जो चेयरमैन हैं, उनके सामने कौन आग ब्रादमी कैसे जाएगा ? उनसे कौन बात करेगा ? श्रतः यह श्रवसर है कि इस पर रिकंसीडर किया जाए । साथ ही इस दुर्घटना की जांच की जाए ग्रौर ग्रगर संभव हो तो ग्राज सदन में वह सारी जानकारी, जो केन्द्र सरकार के पास है, कर हम लोगों को दी जाए।

SHRIS. JAIPAL REDDY: Mr. Vice-Chairman, Sir, you may kindly direct the Government to give a statement. By Monday it should be able to give a statement.

SHRI JAGDISH PRASAD MATHUR: Why Monday? Even today they can do it. It is a local affair.